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PART IV

Regulations, Orders, Notifications and Rules, of the Government of India, of the Government of Bihar, and of the High Court. Papers extracted from the *Gazette of India* and Provincial Gazettes. Orders of Commandants of Volunteers Corps

HOME DEPARTMENT NOTIFICATION

The 31st July 1943

No. 2360-C.—The following notification by the Government of the United Provinces is republished for general information.

By order of the Governor
J. BOWSTEAD

Chief Secretary to Government

HOME DEPARTMENT (POLICE)

MISCELLANEOUS

Lucknow, 19th July 1943

No. 1033-Z/VIII-879-1943—In exercise of the powers conferred by clauses (d) and (e) of sub-rule (1) of rule 40 of the Defence of India Rules, the Governor is pleased to declare the booklet in Hindi entitled "Satyarthi Ramayana", purporting to have been written by "Mithilendu" and to have been published by the "Pancham Bahini Press", Calcutta, with branches at Berlin and Tokio, every copy thereof and all other documents containing copies, reprints and translations of, or extracts from the said document, forfeited to His Majesty, on the ground that the said booklet contains matter the publication of which is punishable under clauses (e) and (p) of sub-rule (6) of rule 34 of the Defence of India Rules.

By order
D. S. BARRON
Home Secretary

DEPARTMENT OF SUPPLY AND TRANSPORT

NOTIFICATIONS

The 3rd August 1943

No. 6198-S. T.—The following notifications issued by the Government of India in the Department of Industries and Civil Supplies are republished for general information.

By order of the Governor
C. S. JHA

Secretary to Government

INDUSTRIAL CONTROL

New Delhi, 15th May 1943

No. 134-IDC (1)/43—In exercise of the powers conferred by sub-rule (2) of rule 81 of the Defence of India Rules, the Central Government is pleased to make the following Order:—

1. (1) This Order may be called the Starch Control Order, 1943.
- (2) It extends to the whole of British India
- (3) It shall come into force at once
2. In this Order,—
- (i) "Starch" means starch made from wheat, maize, tapioca or jowar,

(ii) "Starch Controller" means the officer appointed by the Central Government to perform all or any of the functions of the Starch Controller under this Order.

3. No person shall use wheat in any form for the manufacture of starch except with the permission in writing of the Starch Controller and in accordance with such terms as may be laid down by him in this behalf.

4. No person shall sell or otherwise dispose of, or purchase or otherwise acquire starch except against a valid permit in Form A granted by the Starch Controller, or in pursuance of a direction given under clause 6 of this Order.

5. Any person desiring to purchase or otherwise acquire starch shall apply to the Starch Controller in triplicate in Form B.

6. The Starch Controller may by order in writing require any dealer in starch to sell at current market rates to such person as may be specified in the order, such quantities of starch as may be so specified, and the dealer shall comply with the order.

7. The Starch Controller may, if he has reason to believe that any person has contravened, is contravening, or is likely to contravene any of the provisions of this Order,—

(a) require any person to give such information in his possession with respect to any business carried on by that or any other person as the Starch Controller may demand,

(b) inspect or cause to be inspected any books or documents belonging to, or under the control of, any person,

(c) enter and search, or authorize a police officer not below the rank of a sub-inspector to enter and search, any premises.

FORM A

(See clause 4)

You are hereby permitted to buy from.....
.....on or before.....
.....starches as under.

Deputy Director General

Cotton Textiles Directorate, Bombay

Date:—

FORM B

(See clause 5)

Application by a Cotton Textile Mill for a licence to purchase or otherwise acquire Tapioca and/or other starches.

(To be submitted in triplicate to the Deputy Director General, Cotton Textiles Directorate, Bombay).

1. Name and address of applicant:—
2. Name and address of supplier in view:—
3. Name and quantity of starch applied for:—
- (a) for War Orders.
- (b) for Civil requirements.

4. Period for which the quantity applied for is required:—
5. Present production of cloth (weight in lbs.) manufactured per month :—
 - (a) Against War Orders.
 - (b) Against Civil requirements.
6. Quantity of cloth (weight in lbs.) manufactured during the 12 months January/December 1942.
 - (a) Against War Orders.
 - (b) Against Civil requirements.
7. Stock of starches held by applicant on date of application :—
(Names and quantities in full detail.)

(Sd.)

Dated :—

No. 134-IDC (1)/43—In pursuance of sub-clause (ii) of clause 2 of the Starch Control Order, 1943, the Central Government is pleased to appoint the Deputy Director General, Cotton Textiles Directorate, Bombay, to perform *ex officio* all functions of the Starch Controller under the said Order.

New Delhi, 26th June 1943

No. 59-Tex /43—In exercise of the powers conferred by sub-rule (2) of rule 81 of the Defence of India Rules, 1939, the Central Government is pleased to direct that the following amendments shall be made in the Starch Control Order, 1943, namely :—

In the said Order—

- (1) (a) In sub-clause (ii) of clause 2, for the words " the officer " the words " any officer " shall be substituted.
- (b) At the end of sub-clause (ii) of clause 2, the words " or any officer authorised by him in this behalf " shall be added.

(2) (a) In clause 4 for the words and letter " permit in Form A. " the words, figure and letter " license as in part 3 of Form A " shall be substituted.

(b) In clause 5 for the word and letter " From B " the words, brackets, figures and letter " part (1) and (2) of Form A " shall be substituted.

(3) In clause 6 for the words " at current market rates " the following shall be substituted, namely :—

" at rates not exceeding those which for the time being have been fixed under clause (b) of sub-rule (2) of rule 81 of the Defence of India Rules, and in the absence of any such rates, the current market rates ".

(4) After clause 7, the following clauses shall be added, namely :—

" 8. Any person, if required so to do by the Starch Controller shall submit a return, in such form as the said Starch Controller may prescribe, giving details of his stocks.

9. If any person with intent to evade the provisions of this Order, refuses to give any information lawfully demanded from him under clause 7 or conceals, destroys, mutilates or defaces any book or other document, he shall be deemed to have contravened the provisions of this Order".

(5) For Form A the following Form shall be substituted namely :—

FORM A.

PART I

FORM OF APPLICATION FROM AND LICENSE TO A MILL OR FACTORY FOR PERMISSION TO PURCHASE OR OTHERWISE ACQUIRE STARCH

(To be sent in triplicate to the Starch Controller together with three copies of the orders on the supplying firm for the Starch required).

- (1) Name and address of Mill or Factory for which Starch is required :—
- (2) Particulars of mill or factory and production :—
 - (a) Number of Looms
 - (b) Production during calendar year 1942

- (1) Total Yardage.....
- (2) Total poundage.....
- (c) Average counts Warp.....Weft.....
- (3) Number of Shifts being worked in applicant's Loom Shed and hours per shift.
- (4) State in Schedule overleaf, quantity and type of Starch ordered, figures of previous consumption and present stock position.

We hereby certify that the particulars given above and below are correct and that the Starch if released, will be used in the Mill or Factory named in (1) above, and not sold or otherwise disposed of.

Signature of Mill or Factory Manager.

Signature of Managing Agent (if any).

Date _____ Date _____

SCHEDULE

PART 2

(To be completed by the Mill or Factory)

Item Starch. State type	Quantity now applied for. Three copies of actual orders placed showing the price to be charged must be enclosed	'Approximate average yearly consumption for past 3 years	Present unused stock at Mill or Factory. Stocks of all Starche and Flours msust be given
(1)	(2)	(3)	(4)
	Cwts.	Cwts.	

PART 3

FOR USE OF STARCH CONTROLLER

License No. _____ Date _____

Item	Quantity	Sale price

I hereby sanction the sale of the quantities of Starches shown above.

Starch Controller

H. M. PATEL

Dy. Secy. to the Govt. of India

The 4th August 1943

No. 6220-S.T.—The following notification, issued by the Government of India, Department of Industries and Civil Supplies, is republished for general information.

By order of the Governor

C. S. JHA

Secretary to Government

New Delhi, 17th July 1943

No. 34-Tex.(1)/43—In exercise of the powers conferred by sub-rule (2) of rule 81 of the Defence of India Rules, the Central Government is pleased to direct that the following amendment shall be made in the Cotton Cloth and Yarn (Control) Order, 1943, namely :—

In clause 16, after word " dealer " wherever it occurs the words " and every person with whom any stocks of cloth or yarn have been pledged by a manufacturer or dealer " shall be inserted.

R. B. ELWIN

Dy. Secy. to the Govt. of India